

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 105
(IB)-470(ND)2020

IN THE MATTER OF:

M/s Vintron Informatics Ltd. ... Applicant/Petitioner

Vs

M/s Palmohan Electronics Pvt. Ltd. ... Respondent

Order under Section 9 of IBC

Order delivered on 02.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Om Prakash Shekhawat

For the Respondent :

ORDER

Learned Counsel for the Corporate Debtor states that after removing defects the reply was re-filed. Let the copy be served through e-mail during the course of the day. Rejoinder, if any, one week thereafter with the copy in advance to the other side.

List for hearing on **15.03.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Upasana